

12.03 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the table by members/Ministers.

MR. SPEAKER: Now, Papers to be laid on the Table of the House. Item number 3, Shri Shivraj V. Patil.

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table --

(1) A copy of the Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 181 (E) in Gazette of India dated the 10th March, 2004 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(2) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA): I beg to lay on the Table a copy of the Notification No. S.O. 264 (E) (Hindi and English versions) published in Gazette of India dated the 27th February, 2004 constituting the Jute Manufactures Development Council consisting of members mentioned therein with effect from 27th February, 2004 for a period of two years, issued under section 3 of the Jute Manufactures Development Council Act, 1983.

...(Interruptions)

MR. SPEAKER: Shri Lalu Prasad, please sit down.

...(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, New Delhi, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE OF THE MINISTRY OF NON-RESIDENT INDIANS AFFAIRS (SHRI JAGDISH TYTLER): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Resident Indian Affairs for the year 2004-2005.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): On behalf of Shri Praful Patel, I beg to lay on the Table --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 2002-2003.
 - (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Statement regarding Review by the Government on the Comments of Auditor on the Accounts of the Indian Airlines Limited, New Delhi, for the year 2002-2003.

- (b) (i) Review by the Government of the working of the Airlines Allied Services Limited, New Delhi, for the year 2002-2003.
 - (ii) Annual Report of the Airlines Allied Services Limited, New Delhi, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (iii) Statement regarding Review by the Government on the Comments of the Comptroller General of India on the Accounts of the Airlines Allied Services Limited, New Delhi, for the year 2002-2003.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Company Affairs for the year 2004-2005.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table --

- (1) A copy of the Drugs and Cosmetics 2nd (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 73 (E) in Gazette of India dated the 31st January, 2003 under section 38 of the Drugs and Cosmetics Act, 1940 together an Explanatory Memorandum and a Corrigendum thereto published in Notification No. G.S.R. 185 (E) dated the 11th March, 2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Prevention of Food Adulteration (1st Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 388 (E) in Gazette of India dated the 25th June 2004 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (DR. DASARI NARAYAN RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the National Aluminium Company Limited and the Department of Mines, Ministry of Coal and Mines, for the year 2004-2005.
- (2) Memorandum of Understanding between the Hindustan Copper Limited and the Department of Mines, Ministry of Coal and Mines, for the year 2004-2005.
- (3) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Department of Mines, Ministry of Coal and Mines, for the year 2004-2005.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): I beg to lay on the Table --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

- Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2002-2003, along with Audited Accounts.
- (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority, Bhubaneswar, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College (National Institute of Technology), Silchar, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College (National Institute of Technology), Silchar, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology (formerly Regional Engineering College), Warangal, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology (formerly Regional Engineering College), Warangal, for the year 2002-2003.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the (i) National Institute of Technology, Rourkela, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the (i) University of Delhi (Part I to III), Delhi, for the year 1999-2000.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 1999-2000.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(1) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 :-

(i) The Securities and Exchange Board of India (Self Regulatory Organizations) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/DOP/3348/2004 in Gazette of India dated the 19th February, 2004.

(ii) The Securities and Exchange Board of India (Ombudsman) (Amendment) Regulations, 2003 published in Notification No. F.No. SEBI/LAD/ DOP/22090/ 2003 in Gazette of India dated the 5th December, 2003.

(iii) The Securities and Exchange Board of India (Employees Service) (Amendment) Regulations, 2003 published in Notification No. F.No. SEBI/LE/15/ 2003 in Gazette of India dated the 23rd December, 2003.

(iv) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Second Amendment) Regulations, 2003 published in Notification No. F.No. SEBI/LAD/ DOP/24418/2003 in Gazette of India dated the 30th December, 2003.

(v) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/ DOP/4/ 2004 in Gazette of India dated the 12th January, 2004.

(vi) The Securities Appellate Tribunal (Salaries and allowances and other conditions of service of the officers and employees) (Amendment) Rules, 2003 published in Notification No. G.S.R. 530 (E) in Gazette of India dated the 9th July, 2004.

(vii) The Securities Appellate Tribunal (Salaries and Allowances and other Terms and Conditions of Presiding Officer and Other Members) Rules, 2003 published in Notification No. G.S.R. 178 (E) in Gazette of India dated the 9th March, 2004.

(viii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2004 published in Notification No. F.No. SEBI/LAD/ DOP/19023/ 2004 in Gazette of India dated the 27th January, 2004.

(ix) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2004 published in Notification No. F. No. SEBI/LAD/ DOP/3349/ 2004 in Gazette of India dated the 19th February, 2004.

(x) The SEBI (Central Database of Market Participants) Regulations, 2003 published in Notification No. F.No. SEBI/LE/03/23142 in Gazette of India dated the 9th December, 2003.

(xi) The Securities and Exchange Board of India (Criteria for Fit and Proper Person) Regulations, 2004 published in Notification No. S.O. 398 (E) in Gazette of India dated the 26th March, 2004.

(xii) S.O. 467(E) published in Gazette of India dated the 6th April, 2004 making certain amendments in two Notifications mentioned therein.

(xiii) The Securities and Exchange Board of India (Venture Capital Funds) (Amendment) Regulations, 2004 published in Notification No. S.O. 468(E) in Gazette of India dated the 6th April, 2004.

(xiv) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2004 published in Notification No. S.O. 469(E) in Gazette of India dated the 6th April, 2004.

(xv) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2004 published in Notification No. S.O. 654(E) in Gazette of India dated the 2nd June, 2004.

(2) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2004, together with Auditor's Report thereon:-

(i) Adhiyaman Grama Bank,

- (ii) Alaknanda Gramin Bank, Pauri (Garhwal).
- (iii) Bareilly Kshetriya Gramin Bank, Bareilly.
- (iv) Avadh Gramin Bank, Lucknow.
- (v) Bastar Kshetriya Gramin Bank, Jagdalpur.
- (vi) Bhojpur-Rohtas Gramin Bank, Ara.
- (vii) Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi.
- (viii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara.
- (ix) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh.
- (x) Dewas-Shajapur Kshetriya Gramin Bank, Dewas.
- (xi) Ellaquai Dehati Bank, Srinagar.
- (xii) Fatehpur Kshetriya Gramin Bank, Fatehpur.
- (xiii) Giridih Kshetriya Gramin Bank, Giridih.
- (xiv) Hadoti Kshetriya Gramin Bank, Kota.
- (xv) Jamuna Gramin Bank, Agra.
- (xvi) Hazaribagh Kshetriya Gramin Bank, Hazaribagh.
- (xvii) Junagadh Amreli Gramin Bank, Junagadh.
- (xviii) Kshetriya Gramin Bank Hoshangabad, Hoshangabad.
- (xix) Mallabhum Gramin Bank, Bankura.
- (xx) Mandla Balaghat Kshetriya Gramin Bank, Mandla.
- (xxi) Marathwada Gramin Bank, Nanded.
- (xxii) Marudhar Kshetriya Gramin Bank, Churu.
- (xxiii) Marwar Gramin Bank, Pali-Marwar.
- (xxiv) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar.
- (xxv) Nagarjuna Grameena Bank, Khammam.
- (xxvi) Nalanda Gramin Bank, Biharsharif.
- (xxvii) Panchmahal Vadodara Gramin Bank, Godhra.
- (xxviii) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.
- (xxix) Shahdol Kshetriya Gramin Bank, Shahdol.
- (xxx) Shivalik Kshetriya Gramin Bank, Hoshiarpur.
- (xxxi) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri.
- (xxxii) Solapur Gramin Bank, Solapur.
- (xxxiii) Sultanpur Kshetriya Gramin Bank, Sultanpur.
- (xxxiv) Thar Anchalik Gramin Bank, Jodhpur.
- (xxxv) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
- (xxxvi) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur.
- (xxxvii) Aravali Kshetriya Gramin Bank, Swai Madhopur.

- (xxxviii) Barabanki Gramin Bank, Barabanki.
- (xxxix) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara.
- (xl) Bikaner Kshetriya Gramin Bank, Bikaner.
- (xli) Bundelkhand Kshetriya Gramin Bank, Tikamgarh.
- (xlii) Rewa Sidhi Gramin Bank, Rewa.
- (xliii) Shekhawati Gramin Bank, Sikar.
- (xliv) Valsad Dangs Gramin Bank, Valsad.

(3) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Canara Bank for the year 2003-2004 along with Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Corporation Bank for the year 2003-2004 along with Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Andhra Bank for the year 2003-2004 along with Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the UCO Bank for the year 2003-2004 along with Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Punjab National Bank for the year 2003-2004 along with Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Dena Bank for the year 2003-2004 along with Accounts and Auditors' Report thereon.

(4) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 466 (E) in Gazette of India dated the 6th April, 2004 under sub-section (2) of section 40 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980 :-

- (i) The Oriental Bank of Commerce (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 3941 in Gazette of India dated the 22nd May, 2004.
- (ii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PER/PA&PD/PENS/150/2004 dated 28-05-2004 in Gazette of India dated the 15th June, 2004.
- (iii) The Punjab and Sind Bank General (Amendment) Regulations, 2003 published in Notification No. PSB/G(A) R/2003 in Gazette of India dated the 6th December, 2003.
- (iv) The Corporation Bank General (Amendment) Regulations, 2003 published in Notification No. Ref. No. ISD:629:2003-04 in Gazette of India dated the 31st January, 2004.

6. A copy of the Insurance Regulatory and Development Authority (Qualification of Actuary) Regulations, 2004 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg./2/2004 in Gazette of India dated the 5th January, 2004 under sub-section (3) of section 114 of the Insurance Act, 1938.

(7) A copy of the Reserve Bank of India General (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. SYD-1569/2.5.09/ 2003-2004 in Gazette of India dated the 17th March, 2004 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 643 (E) published in Gazette of India dated the 31st May, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus.(NT), dated the 3rd August, 2001.
- (ii) S.O. 737 (E) published in Gazette of India dated the 25th June, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.
- (iii) S.O. 738 (E) published in Gazette of India dated the 25th June, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.
- (9) A copy of the Notification No. S.O. 741(E) (Hindi and English versions) published in Gazette of India dated the 28th June, 2004 together with an Explanatory Memorandum notifying Khasra numbers in respect of the Tehsils or sub-Tehsils mentioned therein in the State of Uttaranchal as the Industrial Estates or Industrial Areas issued under section 80-IC of the Income-tax Act, 1961.
- (10) A copy of the Notification No. S.O. 742(E) (Hindi and English versions) published in Gazette of India dated the 29th June, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. S.O. 709 (E) dated the 20th August, 1998, issued under section 48 of the Income-tax Act, 1961.
- (11) A copy of the Quarterly Statement on the Economy and Budget (Hindi and English version) for the quarter- January-March, 2004 under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2004-2005.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): I beg to lay on the Table --

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2002-2003, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

...(Interruptions)